



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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RBI/2014-15/285

UBD.BPD. PCB.Cir.No. 28/14.01.062/2014-15

October 30, 2014

The Chief Executive Officer
All Primary (Urban) Co-operative Banks

Dear Madam / Sir,

**Implementation of Section 51-A of UAPA, 1967 -
Updates of the UNSCR 1988(2011) Taliban Sanctions List- Primary (Urban)
Co-operative Banks(UCBs)**

Please refer to our [circular UBD.BPD.\(PCB\).CIR.No.3/14.01.062/2013-14 dated August 1, 2013](#) on the captioned subject, releasing 7th update of 2013 and [UBD.BPD.\(PCB\).CIR.No.10/14.01.062/2014-15 dated August 27, 2014](#) releasing 4th update of 2014 regarding UNSCR "1988 Sanctions List", i.e. list of Individuals and entities linked to Taliban.

2. Ministry of External Affairs (MEA), UNP Division has forwarded 8th and 10th update of 2013 and 1st and 2nd update of 2014 as detailed in the Annex, regarding amendment to the entries in the Taliban sanction list. Links to the press releases also has been provided in the Annex.

Press releases in which the relevant changes to the list are announced are posted on the Committee's website at the following URL:
<http://www.un.org/sc/committees/1988/pressreleases.shtml>

A link to updated list of individuals and entities linked to Taliban incorporating all the above updates was circulated vide Circular dated August 27, 2014 referred above and the same is available at <http://www.un.org/sc/committees/1988/pdf/1988List.pdf>

3.Primary (Urban) Cooperative Banks are required to update the list of individuals / entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. UCBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular UBD.CO.BPD.PCB.Cir.No.21/12.05.001/2009-10 dated November 16, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

शहरी बैंक विभाग, केंद्रीय कार्यालय, गारमेट हाऊस, पहली मंजिल, डॉ. एनी बेसेंट मार्ग, वरली, मुंबई - 400018 भारत
फोन: 022 - 2493 9930 - 49; फैक्स: 022 - 2497 4030 / 2492 0231; ई-मेल: rbiubdco@rbi.org.in

Urban Banks Department, Central Office, Garment House, 1st Floor, Dr. Annie Besant Road, Worli, Mumbai - 400018, India

Phone: 022 - 2493 9930 - 49; Fax: 022 - 2497 4030 / 2492 0231; E-mail: rbiubdco@rbi.org.in

हिंदी आसान है, इसका प्रयोग बढ़ाइए-

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्ति की जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।
Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals / entities are concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009, mentioned above. UCBs are also advised that any request for delisting received by any bank, is to be forwarded electronically to Joint Secretary (IS-I), Ministry of Home Affairs (MHA), Government of India for consideration.

Yours faithfully,

(P K Arora)
General Manager

Annex

UNSCR 1988(2011) Committee's Taliban Sanctions List			
Sr. No.	Update No.	Date	Link to the Press Release
1	8th update of 2013	Sept. 24, 2013	http://www.un.org/press/en/2013/sc11130.doc.htm
2	10th update of 2013	Jan. 2, 2014	http://www.un.org/press/en/2014/sc11237.doc.htm
3	1st of 2014	Feb. 11, 2014	http://www.un.org/press/en/2014/sc11272.doc.htm
4	2nd of 2014	Mar. 19, 2014	http://www.un.org/press/en/2014/sc11329.doc.htm